

(c) and (d) Drinking Water is a State subject. The mandate for formation of Village Level Committee or Committees below the panchayat level lies with the States. States have been requested to constitute such committees as per Panchayati Raj Act of the State.

Scams in construction of toilets

3283. SHRI RAVI PRAKASH VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of complaints received regarding irregularities/corruption and scams in construction of toilets in various States during 2018, 2019 and 2020 till date, State-wise and year-wise;

(b) the details of the cases of corruption in construction of toilets which have been inquired by various agencies in the country during 2018, 2019 and 2020 till date and responsibilities fixed in this regard, State-wise and year-wise; and

(c) the details of the cases where no inquiry initiated/inquiry pending, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Sanitation is a State subject and hence the responsibility for implementation of the programme lies with the States. Government of India provides technical and financial support to supplement the efforts of the State Governments. Complaints, if any, received are forwarded to the respective State Governments for appropriate corrective measures.

Converging Open Defecation Free Plus with MGNREG Act

3284. SHRI A. MOHAMMEDJAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the Open Defecation Free Plus will converge with Mahatma Gandhi National Rural Employment Guarantee Act;

(b) if so, the details thereof;

(c) whether it is also a fact that this will be especially for grey water management and will compliment the newly launched Jal Jeevan Mission; and

(d) if so, the details thereof?